

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT - IV**

22

C.P.(IB)-432(MB)/2020

CORAM :

SHRI RAJASEKHAR V.K.

MEMBER (J)

SHRI RAJESH SHARMA

MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **02.03.2020**

Name of the Parties: J. Kumar Infra Projects Ltd  
V/s.  
New Consolidated Construction Co. Ltd

SECTION 9 OF THE INSOLVENCY & BANKRUPTCY CODE, 2016

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**ORDER**

Ld. Counsel for the Operational Creditor present. No Representation for the Corporate Debtor. Counsel for the Operational Creditor has submitted a Memorandum of Settlement dated 28.02.2020, which is taken on record. **C.P.(IB)-432(MB)/2020 is dismissed as withdrawn**, in accordance with settlement agreement. Liberty is however, granted to the Operational Creditor to approach the Tribunal again in case there is any default.

File be consigned to the records.

Sd/-  
**RAJESH SHARMA**  
**Member (Technical)**

Sd/-  
**RAJASEKHAR V.K.**  
**Member (Judicial)**

02.03.2020